

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 438 of 2010

Wednesday, this the 14th day of July, 2010

CORAM:

Hon'ble Mr. Justice K. Thankappan, Judicial Member
Hon'ble Ms. K. Noorjehan, Administrative Member

C. Kurusumufhu, aged 58 years, S/o. Chellakkan,
Ex-Casual Labourer, Southern Railway, Trivandrum
Division, Residing at Kaithathukonam, Perai,
Thiruvattar Post, Kanyakumari Dt.

Applicant

(By Advocate – Mr. T.C. Govindaswamy)

V e r s u s

1. Union of India, represented by the General Manager,
Southern Railway, Headquarters Office, Park Town P.O.,
Chennai-3.

2. The Divisional Railway Manager, Southern Railway,
Trivandrum Division, Trivandrum-14.

3. The Divisional Personnel Officer, Southern Railway,
Trivandrum Division, Trivandrum-14.

Respondents

(By Advocate – Ms. Sikky for Mr. P. Haridas)

This application having been heard on 14.7.2010, the Tribunal on the
same day delivered the following:

ORDER

By Hon'ble Mr. Justice K. Thankappan, Judicial Member -

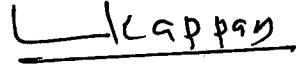
In the light of paragraph 9 of the reply statement filed on behalf of the
respondents, the grievance of the applicant has already been met by the
Department. Annexure R-1 letter is also sent to the applicant. If so, the
implementation of the Annexure R-1 has to be done by the Department



within 45 days from today. Ordered accordingly.

2. With the above direction, this OA stands allowed to the extent indicated above.


(K. NOORJEHAN)
ADMINISTRATIVE MEMBER


(JUSTICE K. THANKAPPAN)
JUDICIAL MEMBER

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